

Bail application no. 2437/2020
FIR No. 44/20
PS: Wazirabad
U/s: 498-A/506/34 IPC
State Vs. Mahesh

18.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant/accused Mahesh.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
IO/ASI Kanwar Singh.
Sh. Pinku Singh, Advocate for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Additional reply of bail application filed. Copy thereof supplied to Ld counsel for applicant/accused electronically.

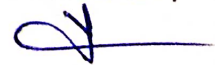
Ld. Addl. PP on instructions of IO has informed that notice has been issued to the applicant/accused for joining the investigation for 30.09.2020.

Ld. Counsel for applicant/accused states at Bar that applicant/accused is very much willing to join the investigation. He further states at Bar that as per his instructions, there is an element of settlement in this case and applicant is ready to explore the possibility of settlement with the complainant.

The FIR in question has arisen out of matrimonial dispute between the parties. **Hence, issue notice to the complainant through concerned IO for next date of hearing. IO is also bound down for next date of hearing.**

Interim order, if any, to continue till next date of hearing.

Put up before the concerned court on 05.10.2020, for arguments on bail application.



(Vidya Prakash)
1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-18.09.2020

Bail application no. 2439/2020
FIR No. 44/20
PS: Wazirabad
U/s: 498-A/506/34 IPC
State Vs.Matiwar

18.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant/accused Matiwar.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
IO/ASI Kanwar Singh.
Sh. Pinku Singh, Advocate for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Additional reply of bail application filed. Copy thereof supplied to Ld counsel for applicant/accused electronically.

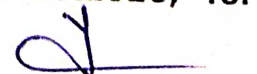
Ld. Addl. PP on instructions of IO has informed that notice has been issued to the applicant/accused for joining the investigation for 30.09.2020.

Ld. Counsel for applicant/accused states at Bar that applicant/accused is very much willing to join the investigation. He further states at Bar that as per his instructions, there is an element of settlement in this case and applicant is ready to explore the possibility of settlement with the complainant.

The FIR in question has arisen out of matrimonial dispute between the parties. **Hence, issue notice to the complainant through concerned IO for next date of hearing. IO is also bound down for next date of hearing.**

Interim order, if any, to continue till next date of hearing.

Put up before the concerned court on 05.10.2020, for arguments on bail application.


(Vidya Prakash)

1st Link Addl. Session Judge (Electricity)
Central Dist./THC/Delhi-18.09.2020

Bail application no. 2438/2020
FIR No. 44/20
PS: Wazirabad
U/s: 498-A/506/34 IPC
State Vs. Shakuntala

18.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant/accused Shakuntala.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
IO/ASI Kanwar Singh.
Sh. Pinku Singh, Advocate for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Additional reply of bail application filed. Copy thereof supplied to Ld counsel for applicant/accused electronically.

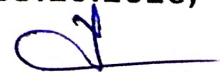
Ld. Addl. PP on instructions of IO has informed that notice has been issued to the applicant/accused for joining the investigation for 30.09.2020.

Ld. Counsel for applicant/accused states at Bar that applicant/accused is very much willing to join the investigation. He further states at Bar that as per his instructions, there is an element of settlement in this case and applicant is ready to explore the possibility of settlement with the complainant.

The FIR in question has arisen out of matrimonial dispute between the parties. **Hence, issue notice to the complainant through concerned IO for next date of hearing. IO is also bound down for next date of hearing.**

Interim order, if any, to continue till next date of hearing.

Put up before the concerned court on 05.10.2020, for arguments on bail application.



(Vidya Prakash)
1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-18.09.2020

Bail application no. 2440/2020
FIR No. 44/20
PS: Wazirabad
U/s: 498-A/506/34 IPC
State Vs. Munni Devi

18.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant/accused Munni Devi.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
IO/ASI Kanwar Singh.
Sh. Pinku Singh, Advocate for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Additional reply of bail application filed. Copy thereof supplied to Ld counsel for applicant/accused electronically.

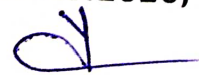
Ld. Addl. PP on instructions of IO has informed that notice has been issued to the applicant/accused for joining the investigation for 30.09.2020.

Ld. Counsel for applicant/accused states at Bar that applicants/accused is very much willing to join the investigation. He further states at Bar that as per his instructions, there is an element of settlement in this case and applicant is ready to explore the possibility of settlement with the complainant.

The FIR in question has arisen out of matrimonial dispute between the parties. **Hence, issue notice to the complainant through concerned IO for next date of hearing. IO is also bound down for next date of hearing.**

Interim order, if any, to continue till next date of hearing.

Put up before the concerned court on 05.10.2020, for arguments on bail application.



(Vidya Prakash)
1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-18.09.2020

Bail application no. 2441/2020
FIR No. 44/20
PS: Wazirabad
U/s: 498-A/506/34 IPC
State Vs. Ram Avtar

18.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant/accused Mahesh.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
IO/ASI Kanwar Singh.
Sh. Pinku Singh, Advocate for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Additional reply of bail application filed. Copy thereof supplied to Ld counsel for applicant/accused electronically.

It is mentioned in the additional reply filed by IO that present applicant has already joined the investigation after the last date of hearing.

Counsel for applicant/accused states at Bar that as per his instructions, there is an element of settlement in this case and applicant is ready to explore the possibility of settlement with the complainant.

The FIR in question has arisen out of matrimonial dispute between the parties. **Hence, issue notice to the complainant through concerned IO for next date of hearing. IO is also bound down for next date of hearing.**

Interim order, if any, to continue till next date of hearing.

Put up before the concerned court on 05.10.2020, for arguments on bail application.



(Vidya Prakash)
1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-18.09.2020

Bail application no. 912/2020
FIR No.011882/20
PS: Gulabi Bagh
U/s: 379/411/34 IPC
State Vs. Himanshu

18.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant/accused Himanshu.

Ld. Presiding Officer is on leave today.

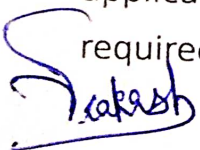
Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
IO/ASI Ravi Kumar.
Sh. Mohd. Furkan, Advocate for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Additional reply of bail application filed. Copy thereof supplied to Ld counsel for applicant/accused electronically.

At the outset, Ld. Add. PP, on instructions of IO, has informed the court that no document concerning age proof of applicant/accused has been supplied to the IO till date despite assurance made by his counsel on last date of hearing that the said document shall be supplied by him.

Ld. Counsel for applicant/accused states at Bar that he could not supply the said document as he did not receive the said document from the family members of the applicant. He seeks permission to withdraw the present bail application with liberty to file fresh bail application before the appropriate forum at appropriate stage, if so required under the law.



FIR No.011882/20
PS: Gulabi Bagh
U/s: 379/411/34 IPC
State Vs. Himanshu

In view of the aforesaid submissions made by counsel for applicant/accused, the present bail application is dismissed as withdrawn. Interim order, if any, stands vacated.

Copy of this order be given dasti to both the sides electronically, as per rules.



(Vidya Prakash)
1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-18.09.2020

Bail application no. 1219/2020
FIR No.144/20
PS: Gulabi Bagh
U/s: 33 of Delhi Excise Act
State Vs. Ajay

18.09.2020

This is an application u/s 439 Cr.PC seeking interim bail moved on behalf of applicant/accused Ajay.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
SI Rohit, Special Staff, North District, on behalf of IO.
Sh. Nishant Sharma, Advocate for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

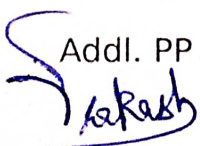
Additional reply of bail application filed. Copy thereof supplied to Ld counsel for applicant/accused electronically.

Arguments on the bail application heard. Replies perused.

Ld. Counsel for applicant/accused has argued that mother of applicant is suffering from diabetes and she remained admitted in Jeevan Mala Hospital from 30.08.2020 to 07.09.2020. It is further argued that the condition of mother of applicant is serious and she is still undergoing medical treatment and she is a senior citizen and there is no other person to lookafter her in the family. It is, therefore, urged that applicant who is having sole responsibility to lookafter his ailing mother, wife and minor children, may be granted interim bail for a period of 45 days for such other period as may be deemed fit by the court.

Per contra, the bail application is strongly opposed by Ld.

Addl. PP on the ground that the condition of mother of applicant is normal



FIR No.144/20
PS: Gulabi Bagh
U/s: 33 of Delhi Excise Act
State Vs. Ajay

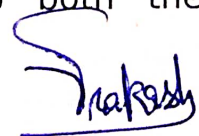
and she is doing all the household activities while residing at her house. It is further argued that the mother of applicant is BC of PS Gulabi Bagh and 41 criminal cases are registered against her. It is, therefore, urged that the bail application may be dismissed.

In reply filed on behalf of State, it is duly verified that mother of applicant remained admitted in Jeevan Mala Hospital from 30.08.2020 to 07.09.2020 and the medical record filed alongwith bail application, is also duly got verified from the concerned hospital. However, it is mentioned in the said reply that brother of applicant is also residing in the same house but he stated that he was having no connection with his mother and he was living separately. Said brother of applicant is also stated to be involved in one criminal case.

On query, SI Rohit has informed the Court that the condition of mother of applicant is quite normal and brother of applicant is available to take care of his mother.

Having regard to the overall facts and circumstances of the case and in view of submissions made by IO and the reply filed by him, Court is of the view that no ground is made out at this stage for grant of interim bail to the applicant/accused. Consequently, the bail application is hereby dismissed.

Copy of this order be given dasti to both the sides electronically, as per rules.



(Vidya Prakash)
1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-18.09.2020

Bail application no. 1024/2020
FIR No. 0318/2020
PS: Civil Lines
U/s: 376/376-B/313/328/120-B IPC
State Vs. Kiran

18.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant/accused Kiran.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
IO W/SI Gurdeep Kaur.
Sh. S. P. Sharma, Advocate for applicant/accused.

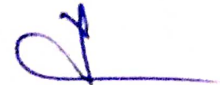
Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Additional reply of bail application filed. Copy thereof supplied to Ld counsel for applicant/accused electronically.

Ld. Counsel for applicant/accused seeks time to go through the additional reply filed by IO today. IO also seeks time to produce copies of relevant supplementary statement of complainant and the relevant proceedings with regard to inquiry made by her from concerned Doctor of the hospital wherein the delivery of child allegedly took place. IO is directed to do the needful on or before next date of hearing.

Interim order, if any, to continue till next date of hearing.

Put up before concerned Court on 01.10.2020, for arguments on bail application.



(Vidya Prakash)
1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-18.09.2020